IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

NEW DELHI.

MA 1981/98 in CP 225/98 OA 331/97



New Delhi this the 7th day of July, 1999.

Hon'ble Shri S.R. Adige, Vice Chairman (A) Hon'ble Smt.Lakshmi Swaminathan, Member (J)

W/Inspector Shobha Chhabra, No.D-1/414, W/O Late Shri Kishan Chand R/O Z-892, Timar Pur, Delhi-7

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.. Applicant

(By Advocate Shri Shankar Raju)

Versus

Shri B.K.Gupta, Additional Commissioner of Police, Crime Police Head Quarters, I.P.Estate, New Delhi.

.. Respondent

(By Advocate Shri S.K.Gupta proxy counsel for Sh.BS Gupta)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A)

Shri Shankar Raju states that the only grievance which survives is in regard to difference in subsistance allowance payable as per the 5th Central Pay Commissions recommendation but Shri S.K.Gupta states that even this sum amount has since been paid to the applicant.

2. Noting this statement of Shri Gupta at the Bar, CP 225/98 is dismissed and notice issued to the alleged contember is discharged.

(Smt.Lakshmi Swaminathan)
Member(J)

(S.R. Adige)
Vice Chairman(A)

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